

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 680/2023**

**IN THE MATTER OF:**

SHRI RAMAN

...APPLICANT

VERSUS

UNION OF INDIA & ORS

...RESPONDENT(s)

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2.	THE DETAILS OF THE ACTION POINTS MENTIONED IN THE ACTION PLAN OF AGRA CITY ARE ANNEXED HEREWITH AS ANNEXURE-1	
3.	COPIES OF OFFICE ORDER REGARDING SANCTION OF FUNDS BASED ON THE SWACHH VAYU SARVEKSHAN IS ANNEXED HEREWITH AS ANNEXURE-2	

**THROUGH COUNSEL**



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**DATE: 31.01.2025**

**PLACE: NOIDA**

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 680/2023



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RESPONSE ON BEHALF OF RESPONDENT NO. 2, STATE OF  
UTTAR PRADESH, IN COMPLIANCE TO THE ORDER DATED  
24.01.2024 PASSED BY THE HON'BLE NATIONAL GREEN  
TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

I, Sushant Sharma, aged about 54 years S/o Late Hari Chand, presently posted as Secretary, Department of Environment, Forest and Climate Change, Govt. of Uttar Pradesh, do hereby solemnly affirm and state on oath as under:



1. That in the abovementioned capacity I am fully conversant with the facts of the case and am competent and authorized to swear the present Affidavit.
2. That vide its order dated 24.01.2024 this Hon'ble Tribunal has passed the following directions.

*"...2. A fresh response on behalf of Respondent No. 4, CPCB has been filed. Learned Counsel for Respondent Nos. 2,6,10,11,12 as also Respondent No. 1 and 8 seek three weeks time to file the reply. Learned Counsel for Respondent No. 4 submits that fresh analysis reports have been received showing further improvement in the*

*air quality in Agra and seeks liberty to place the fresh report on record..."*

3. That in compliance to the order dated 24.01.2024; this is most respectfully submitted here that State of Uttar Pradesh has prepared the Agra City Action Plan in the year 2019 for control of air pollution and to improve the air quality of the Agra city. That the action plan of 2019 for the Agra city comprises of Short term and Long term action points from concerned departments/ agencies.

The details of the action points mentioned in the action plan of Agra City are annexed herewith as **ANNEXURE-1**.

4. That these action points have been implemented by the State in the Agra city and as a result, the quality of air in the area has improved. At present total 6 CAAQMS are operational in Agra, which are connected with the server of CPCB. The data of air quality is shown in the website of CPCB ([http://app.cpcbcr.com/AQI\\_India/](http://app.cpcbcr.com/AQI_India/)). The chart showing the Air Quality Index (AQI) of last 5 years (2020-2024) is given below showing the improvement in the air quality.

Month	AQI In 2020	AQI In 2021	AQI In 2022	AQI In 2023	AQI In 2024
January	222	285	184	88	121
February	186	214	124	55	72
March	100	190	142	58	71
April	94	190	143	70	70
May	97	87	121	73	79



June	99	97	93	76	61
July	81	72	38	55	38
August	76	68	42	79	31
September	139	51	53	74	42
October	258	156	107	108	95
November	296	302	117	143	141
December	306	218	107	106	78
<b>Annual Avg.</b>	<b>163</b>	<b>154</b>	<b>106</b>	<b>82</b>	<b>75</b>

Source: Daily Bulletin, CPCB.

5. That it is to submit here that Agra has got the awards under Swachh Vayu Sarvekshan conducted by MOEF&CC Government of India for the year 2022-2023 and 2023-2024, details are given below:



<b>Swachh Vayu Sarvekshan- Agra</b> <b>( Category-Ist city, population&gt;10 Lakh )</b>	
<b>Year 2022-23</b>	<b>year 2023-24</b>
<b>2<sup>nd</sup></b>	<b>3<sup>rd</sup></b>

Copies of Office order regarding sanction of funds based on the Swachh Vayu Sarvekshan is annexed herewith as ANNEXURE-2.

6. That the above response of state of Uttar Pradesh is submitted before this Hon'ble Tribunal for kind perusal and consideration.

  
DEPONENT

**VERIFICATION**


Verified at Lucknow <sup>NOTARY</sup> on this 31 <sup>NOTARY</sup> day of Jan <sup>NOTARY</sup>, 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

  
DEPONENT



Sworn and Verified before me  
  
NOORJAHAN  
Advocate & Notary  
Civil Court, Lucknow  
Registration No. 10943/15

I know & identify the deponent/Executant who has signed/ put his T.I. before me

  
S. J. Iqbal Advocate  
Reg No 6043/1999  
Adv LKO

Anneexue-1Short Term & Long term Action Plan

## (A) Vehicle emission control

## (a) Long Term Action Plan : Reduce congestion

S.N.	Action Points	Timeframe for implementation	Action Required to be Taken by Responsible Departments	Updated Status /Remark
i.	Plying of electric buses for public transport including establishment of sufficient charging stations.	360 Days	Transport Department	UPSRTC- 38 electrical buses will be received at fort depot in the coming month for which the work of setting up the charging station in progress.  RTO- City Buses have been phased out with Electric buses. 100 E-buses already in operation.
ii.	Prepare plan for construction of expressways/bypasses to avoid congestion due to non-destined vehicles.	360 Days	N.H.A.I. /PWD	NHAI- Following projects has been taken up by NHAI to avoid congestion due to non-destined vehicles in Agra city which are mentioned hereunder: a. The project of Agra Inner Ring Road Phase-III (left out portion) from Village Deori to NH-44 is presently under construction, will be completed by May, 2025. b. The project of Agra Bypass (Northern)/Ring Road connecting NH-19 to Yamuna Expressway is presently under construction will be completed by March 2025. c. The project of Agra-Aligarh section of NH-509 (New Greenfield Alignment) is proposed to be awarded in FY 2024-25. Land Acquisition for the project has already been started by NHAI.
iii.	Construction of peripheral road around the city to avoid congestion.	360 Days	N.H.A.I./ PWD	NHAI- Following projects has been taken up by NHAI to reduce traffic congestion in Agra city which are mentioned hereunder :- a. The project of Agra Inner Ring Road

				Phase-III (left out portion) from Village Deori to NH-44 is presently under construction, will be completed by May 2025. b. The project of Agra-Aligarh section of NH-509 (New Greenfield Alignment) is proposed to be awarded in FY 2024-25. Land Acquisition for the project has already been started by NHAI.
iv.	Arrangement of Multilevel Parking Facilities	360 Days	Nagar Nigam	One multi level parking is operational at Sanjay Place Agra and Two multi level parking's are under process
v.	Development/ Strengthening of Bike zone/ Cycle zone at metro/railways/ bus station from where travelers hire bicycle to reach the destination.	360 Days	Nagar Nigam	NA for Nagar Nigam Agra
vi.	Initiate steps for retrofitting of particulate filters in diesel vehicles, when BS-VI fuels are available	360 Days	Vehicle Manufacturing Companies/ Ministry of Road Transport & Highways (MoRTH)	RTO- Government has already stopped registration of BS IV from 30-mar-2024. Presently BS VI vehicles are being registered only.
vii.	Use of Bio- Ethanol in the city/ urban transport system/ waste to energy.	360 Days	Transport Department	UPSRTC- Ethanol is being used by IOC in diesel obtained for transportation to reduce pollution.

**(b) Short Term Action plan**

S.No.	Action Points	Timeframe for implementation	Action Required to be Taken by Responsible Departments	Updated Status /Remark
i.	Launch extensive drive against polluting vehicles for ensuring strict compliance	As regular activity	R.T.O./ Traffic police	<ul style="list-style-type: none"> <li>Enforcement team regularly checks the vehicles for pollution certificate. Also we are discussing with smart city center to capture the images of the vehicles not having valid pollution</li> </ul>

				<p>certificate. In financial year 24-25 till now 2509 challans and 30.10 lakh fine by RTO Agra</p> <ul style="list-style-type: none"> <li>• Challan issued against 3638 vehicles in year 2022 , 9013 vehicles in year 2023 and 2502 vehicles in year 2024 by Traffic police Agra</li> </ul>
ii.	Launch public awareness campaign for air pollution control, vehicle maintenance, minimizing use of personal vehicles, lane discipling etc.	As regular activity	R.T.O./ Traffic police	Road safety week and month have been organized by Transport department in which road safety awareness programs have been conducted in different schools and offices.
iii.	Prevent parking of vehicles in the non- designated areas	As regular activity	Traffic police /Nagar Nigam	Challan issued against 35624 vehicles in year 2022 , 48475 vehicles in year 2023 and 41024 vehicles in year 2024 by Traffic police Agra
iv.	Prepare & implement plan to check fuel adulteration and random monitoring of fuel quality data.	30 Days	District Supply Officer/Oil Companies	Regular drives have been carried out for checking the quality and density of oil .
v.	Prepare & implement plan for widening of roads and improvement of infrastructure for decongestion of road	90 Days	Nagar Nigam	Approx 6 km road length with fund of 2.5 Cr in given time frame for this activity.
vi.	Steps for promoting battery operated vehicles including establishment of charging stations.	120 days	Transport Department/ Nagar Nigam& Development Authorities	<p>38 electric buses will be received in the fort depot in the coming month ()for which the work of setting up the changing station in progress and a proposal will be prepared to promote battery operated vehicle in the coming year.</p> <p>No New charging station planed to be set up by Nagar Nigam</p> <p>ADA has installed EV charging station at 10 locations of the city (in which 04 are operational &amp; 06 are in execution phase)</p>

				Government has rolled out new EV policy in which vehicle purchased and registered in Uttar Pradesh will be exempted from road tax. EV Dealers are establishing charging stations at their dealership. Also ADA and UPSRTC is also establishing charging stations.
vii.	Install weigh in motion bridges at the borders of cities/ towns and States to prevent overloading of vehicles	180 days	Transport Department	UPSRTC- Related by NHAI/RTO Department.  RTO- Four toll plaza have been installed with weight motion bridge. 1. Korai Toll Plaza 2. Saiyan Toll Plaza 3. Raibha Toll Plaza 4. Fatehabad Toll Plaza In agra. Establishment of new toll plaza with weight motion bridge will be took down by concerned authority like NHAI, UPEDA etc.
viii.	Synchronize traffic movements/Introduce intelligent traffic systems for lane- driving	180 days	Traffic police	Traffic Police Agra has installed GPS in-built CCTV cameras and the automatic challans are issued for the violation of traffic rules.
ix.	Installation of remote sensor-based PUC system.	180 days	Traffic police	RTO Agra is in a process of installation of remote sensor-based PUC system

**(B) Suspension of road dust and other fugitive emissions control****(a) Long Taken Action plan**

S. No.	Action points	Timeframe for implementation	Action Required to be Taken by Responsible Departments	Updated Status /Remark
i.	Implementation of maintaining at least 33% forest cover area in the city in master plan.	180days	Nagar Nigam/ADA/ Forest	Nagar Nigam Agra has a plan to develop 1.5 square km green cover within the city during next 180 days.

			Department	<p>ADA, Nagar Nigam and forest department are working together in coordination to carryout plantation drives aimed at improving the environment, expanding green cover, and controlling pollution. All departments are contributing collectively in their respective areas.</p> <p>ADA has planted approximately 70,000 plants in different areas maintenance work is in progress.</p>
ii.	All the canals/ nullah's side roads should be brick lined. Proper plantation also carried out.	360 days	Irrigation Department Forest Department	Irrigation department has planted approximately 23,000 plants in different areas along the canals maintenance work is in progress

**(b) Short Term Action plan**

Sl. No.	Action points	Timeframe for implementation	Action Required to be Taken by Responsible Departments	Updated Status /Remark
i.	Prepare plan for creation of green buffers along the traffic corridors. Plantation of specific types of species of plants which are helpful in pollution control.	90 days	Forest Department/ Nagar Nigam & Development Authorities	<p>Nagar Nigam-Agra has planned 0.3 square km green buffer zone along the different traffic corridor.</p> <p>Traffic corridor plantations are carried out on a priority basis by the Forest Department and Nagar Nigam. These efforts are aimed at creating continuous green belts along roads, highways, and other high-traffic areas. The plantation in July 2025 will be carried out with focus on pollution control plant species too.</p> <p>ADA has planted approximately 70,000 plants in different areas. Maintenance</p>

				work is in progress.
ii.	Maintain potholes free roads for free- flow of traffic.	90 days & as regular activity afterwards.	Nagar Nigam/ Development Authorities	Nagar Nigam- Agra has identified Approx 40 road length which will be made pothole free. A pothole repair machine has already been procured for this work which is operational.  The potholes at Vayu Vihar Road is fully rectified for free-flow of traffic.
iii.	Introduce water fountains at major, traffic intersection, wherever feasible	90 days	Nagar Nigam	AMC has planned to introduce to water foundations at selected traffic intersections during given times frame.
iv.	Greening of open areas, gardens, community places, schools and housing societies	90 days	Forest Department	The plantation for Greening of open areas, gardens, community places, schools and housing societies will be conducted in July 2025, as period offers optimum conditions for sapling survival and healthy growth due to the availability of moisture and favorable weather. The Forest Department, in collaboration with other Departments such as ADA, Nagar Nigam, etc., actively participates in annual plantation drives across open areas, gardens, schools, and housing societies. The Forest Department provides free-of-cost saplings for plantation every year to these bodies. For areas owned by the Forest Department, plantation activities are conducted by the Forest Department itself. In cases where vacant land is available in other areas (such as schools, housing societies, or other community places), the Forest Department is ready to conduct plantation upon request, further contributing to

				green cover development.
v.	Blacktopping of metaled road including pavement of road shoulders	180 days	Nagar Nigam	AMC has planned 5 km blacktopping of selected road within the city . Fund from XVFC and Nagar Nigam Nidhi is utilized for this work.
vi.	Use of treated effluent of STPs in pollution Control Measure such as watering of plants, sprinkling for dust suppression purposes.	90 days	Nagar Nigam	This is regular activity and is being performed regularly with the help of 14 water sprinklers by AMC
vii.	Wall to Wall pavement for control of dust from road. Design the footpath pavement/tiles having capacity to grow grass in between.	180 days	Nagar Nigam	AMC has planned approx 30 km end to end paving of selected roads with the help of XVFC AQI fund to reduce dust mitigation.

**(C) Control of emissions from biomass/ crop residue/ garbage/ municipal solid waste burning**

Sl. No.	Action points	Timeframe for implementation	Action Required to be Taken by Responsible Departments	Updated Status /Remark
i.	Launch extensive drive against open burning of bio- mass, crop residue, garbage, leaves, etc.	90 days	Nagar Nigam	These mentioned activities are under daily supervision and on priority of Agra Nagar Nigam. If any such compliance received, quick action have been taken and disposed off. Compost pits for flower to compost have been installed gardening waste.
ii.	Regular check and control of burning of municipal solid wastes and use of fire extinguisher for control of fire in municipal solid waste and bio mass.		Nagar Nigam	
iii.	Proper collection of horticulture waste (bio-mass) and its disposal following composting – cum-gardening approach		Nagar Nigam	
iv.	Ensure ban on burning of agriculture waste and crop residues and its implementation	180 days	Agriculture Department & U.P. pollution Control Board	

			<p>burning and taken action against defaulters during harvesting period of Rice crops.</p> <p>(ii) At Tahsil Level:- A joint mobile team is formed with officers of agriculture, police and revenue Departments under The supervision of Sdm.</p> <p>(iii) At Village level:- Department of agriculture deployed workers at village level where paddy crop is mostly grown in the District. Project Timeline:- 30 September</p> <p>(B) Public Awareness:- Farmers are communicated through Different means of communication These are as meetings held at village/block/District level, Through of print literature, banner, poster, Prachar Vahan, wall paintings, WhatsApp groups and kisan pathshala etc. Project Timeline:- Whole year continuously.</p> <p>(C) Agriculture waste management:- Under the promotion of agricultural mechanization for insitu management of crop residue scheme. Manu imparoved agricultural tools are provided to thefarmers on 50% to 80% subsidy. Target reduction:- CRM Impleme nts distribut ed by departm ent accordin g to the target and availabili ty of impleme nts.on online booking basis as per the guidelines. Total Cost (In Lacs):- under the promotio n of Agricultu re mechaniz ation for insitu manage ment schemes farmers are benefite d through online registrati on for impleme nts Rs 3954400 Project timeline:- 31 March Source of funding:- At State level(Di rectora te of agricult ure up Lucknow.</p>
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				<p>1. Meetings held at naya panchyat and village/block level and public awareness activates. Target reduction:- No of meetings will be held at naya panchyat level-115 and village/block level-15 Total Cost (In Lacs):- Rs 525000</p> <p>2. Demonstration of CRM Implements tools. Target reduction:- Demonstration of CRM Implements tools are also done in 111 acr. Total Cost (In Lacs):- Rs. 660000</p> <p>3. Rice Stubbles(Parali) burning incidents. Target reduction:- Number of burning incidents. Total Cost (In Lacs):- Farmer who will be found defaulter for burnings is punished by NGT order. Rs. 15000</p>
v.	Door to Door collection of segregated waste by agency and then its disposal directly in plant without dumping it on land.	90 days	Nagar Nigam	Door to Door collection, transported and disposal of dry and wet waste are carrying out regularly by AMC. Agra Nagar Nigam (ANN) is decomposing 100% dry and wet waste generated.
vi.	Establishment of composting pits in parks/ residential societies etc for management of biodegradable waste.	90 days	Nagar Nigam/ADA	Organic composters are installed by AMC
vii.	No plot should be left open more than 02 years and planting of trees must be mandatory on vacant plots.	90 days	Nagar Nigam/ADA	On-going Process

**(D) Control of Industrial emissions****(a) Long Term Action plan**

S.No.	Action points	Timeframe for implementation	Action Required to be Taken by Responsible Departments	Updated Status /Remark
i.	Conversion of natural draft brick kilns to induced draft using zigzag technique in a	360 days	U.P. Pollution Control Board	<ul style="list-style-type: none"> <li>There are 113 brick kilns identified in district Agra.</li> <li>Out of 113 brick kilns 12</li> </ul>

	phased manner.			<p>brick kilns are located in TTZ area. Out of 12 brick kilns 05 are closed and 07 are operational and are converted in zig-zag/ high draft technology.</p> <ul style="list-style-type: none"> <li>The rest 101 brick kilns are outside the TTZ area out of which 33 brick kilns have converted in zig-zag/ high draft technology. It is being ensure that the rest brick kilns shall be converted in zig-zag/ high draft technology within the timeline issued by MoEF&amp;CC GOI vide notification dated 22.01.2025.</li> </ul>
ii.	Installation of Electrostatic precipitators and appropriate air pollution control devices in factory units/ industries.	180 days	U.P. Pollution Control Board	There are 03 major GPI in district Agra which are using natural gas as fuel in boilers with adequate APCS.
iii.	Development of mobile facility/ van for continuous ambient air quality monitoring for different localities.	360 days	Nagar Nigam	Under Consideration

**(b) Short term Action plan**

S. No.	Action points	Timeframe for implementation	Action Required to be Taken by Responsible Departments	Updated Status /Remark
i.	Identification of brick kilns and their regular monitoring including user of designated fuel, and closure of unauthorized units	60 days	U.P. Polluting Control Board	<ul style="list-style-type: none"> <li>There are 113 brick kilns identified in district Agra.</li> <li>Out of 113 brick kilns 12 brick kilns are located in TTZ area. Out of 12 brick kilns 05 are closed and 07 are operational and are converted in zig-zag/ high draft</li> </ul>

				<p>technology.</p> <p>The rest 101 brick kilns are outside the TTZ area out of which 33 brick kilns have converted in zig-zag/ high draft technology. It is being ensure that the rest brick kilns shall be converted in zig-zag/ high draft technology within the timeline issued by MoEF&amp;CC GOI vide notification dated 22.01.2025..</p>
ii.	Conversion of natural draft brick kilns to induced draft	120 days	U.P. Polluting Control Board	<ul style="list-style-type: none"> <li>• There are 113 brick kilns identified in district Agra.</li> <li>• Out of 113 brick kilns 12 brick kilns are located in TTZ area. Out of 12 brick kilns 05 are closed and 07 are operational and are converted in zig-zag/ high draft technology.</li> <li>• The rest 101 brick kilns are outside the TTZ area out of which 33 brick kilns have converted in zig-zag/ high draft technology. It is being ensure that the rest brick kilns shall be converted in zig-zag/ high draft technology within the timeline issued by MoEF&amp;CC GOI vide notification dated 22.01.2025..</li> </ul>
iii.	Monitoring of industrial emission including real time online monitoring through OCEMS (Online Continuous Emission Monitoring System)	60 days, and thereafter regular activity	U.P. Polluting Control Board	All units complying OCEMS is installed operational in the GPI industries.

	and live camera feed to take action against non-complying industrial units.			
iv.	Bank guarantee should be taken for the compliance of conditions imposed in CTO/CTE for control of Environmental Pollution from industries. The bank guarantee shall be forfeited in case of any violation. Verification of these conditions to be carried out by UPPCB/selected Third Party Instructions/Quality control agencies etc.	60 days, and thereafter regular activity	U.P. Polluting Control Board	Bank guarantee is submitted by the unit before seeking. Regular carryout by the official of UPPCB for Environmental compliance.
v.	Installation of web cams and OCEMS in Grossly polluting Industries.	60 days	U.P. Polluting Control Board	03 no. of GPI Industries are operational in regional office, Agra. OCEMS in installed in all 03 industries.

**(E) Control of air pollution from constructions and demolition activities**

S.No.	Action	Timeframe for implementation	Action Required to be Taken by Responsible Departments	Updated Status /Remark
i.	Enforcement of Construction & Demolition Rules, 2016. Fine should be imposed on defaulting units.	15 days, and thereafter, continue as regular activity	Urban Development/ Development Authorities	During regular field visit, officers instruct to cover the construction waste with green net.  ADA instructs to concerned contractors for carriage of construction material in closed/covered vessels.
ii.	Control measures for fugitive emissions from material handling, conveying and screening operations through water sprinkling, curtains, barriers and dust suppression units;		Urban Development/ Development Authorities	
iii.	Ensure carriage of construction material in closed/covered vessels.		Development Authorities/ Regional Transport Department	
iv.	Environmental aspects should be included during preparation of master plan for development of city.	Proposed Master Plan for Agra City 2021	Urban Development/ Development Authorities	Marking of H.F.L. demarcation of green belt along major roads and along river.

v.	Builders should leave 33% area for green belt in residential colonies. Plantation should be done as per Office order No. H16405/220/2018/02 dated 16-02-2018 available on website of the Board i.e., <a href="http://www.uppcb.com">www.uppcb.com</a>	Within a reasonable timeframe	Urban Development/ Development Authorities/ Housing companies	Provision of green belt/ parks has been proposed prevailing G.O.'s.
vi.	All construction areas must be covered to avoid dispersion of particulate matter	30 days	Nagar Nigam/ Development Authorities	ADA instructs responsible person to cover construction areas with green belt to avoid dispersion of particulate matter

**(F) Other Steps to control Air Pollution****(a) Long Term Action Plan**

S.No.	Action	Timeframe for implementation	Action Required to be Taken by Responsible Departments	Updated Status /Remark
vii.	Dead Bodies of Animals should be disposal through proper treatment facility like rendering plant etc.	360 days	Nagar Nigam	One Carcus Utilization Plant (CUP) has been setup and one is under process by AMC.
viii.	Installation of CAAQMS by polluting units/institutions etc. under "Polluters Pay Principles".	360 days	U.P. Pollution Control Board	NA

**(b) Short Term Action Plan**

S.No.	Action	Timeframe for implementation	Action Required to be Taken by Responsible Departments	Updated Status /Remark
i.	Air Quality Index to be calculated and disseminated to the people through website and other media (on maximum fortnightly basis for manually operated monitoring stations and real time basis for continuous monitoring stations)	15 days, and thereafter, continue as regular activity	U.P. Pollution Control Board	There are 6 operational CAAQMS installed in Agra. The Air Quality Index (AQI) is calculate data send to CPCB & UPPCB server. Realtime data on air quality is being made available on Sameer App.
ii.	Establish an Air Quality Management Division at SPCB/PCC Head Quarters to oversee air quality	30 days	U.P. Pollution Control Board	Compliance done by head office UPPCB through National Clean Air Programme (NCAP).

	management activities in the State and interact with CPCB			
iii.	Set-up and publicize helpline in the city/town as well as SPCB/PCC HQ for compliants against reported non-compliance	30 days	U.P. Pollution Control Board	Complaint portal (IMS) & twitter (x) are active for complaints against non compliance units.
iv.	Engage with concerned authorities on continual basis for maximizing coverage of LPG/PNG for domestic and commercial cooking with target of 100% coverage	30 days	District Supply Officer	LPG connections are installed on demand basis. Apart from that LPG connections in Dayal Bagh, Kamla Nagar, Trans Yamuna, Old Agra are installed and the pipeline for LPG distribution / connection is ongoing in other areas.
v.	Monitoring of DG sets and action against violations Fine should be imposed on defaulters.	30 days	U.P. Pollution Control Board	Maximum DG sets installed in industries are based on natural gas.
vi.	Street vendors are to be controlled strictly in respect of removing their wastes and debris before leaving the site of operation	30 days	Nagar Nigam	Regular field visit is done by AMC officials and if any related complaints receive, quick actions are taken against respective persons/agencies.
vii.	Complete ban on littering of streets with municipal solid wastes (MSW). Segregation & source collection at source of MSW to be implemented.	30 days	Nagar Nigam	
viii.	If Air Quality Index found severe or above grade, ensures availability of masks to public for protection.	90 days	Development Authorities	On going

## Annexure - 2

**Q-16017/18/2022-CPA**  
**Government of India**  
**Ministry of Environment, Forest & Climate Change**  
**(CP Division)**

\*\*\*\*

2<sup>nd</sup> Floor, Jal Wing  
 Indira Paryavaran Bhawan  
 Aliganj, Jor Bagh Road  
 New Delhi-110 003

Dated: 05<sup>th</sup> September, 2024

To,

The Pay & Accounts Officer  
 Ministry of Environment, Forest & Climate Change  
 Indira Paryavaran Bhawan, Jor Bagh  
 New Delhi-110003

**Subject: Release of funds to under the sub-component Ranking of Cities Under National Clean Air Programme (NCAP) of Central Sector Scheme 'Control of Pollution' for the CFY 2024-25-reg.**

Sir,

The Sanction of the President of India is hereby conveyed for the amount of ₹ 5,25,00,000/- (Rupees Five Crore Twenty-Five Lakh Only) to Category-I, Category-II and Category-III cities ranked by the Central Pollution Control Board on the basis of guidelines for Swacch Vayu Sarvekshan under the component National Clean Air Programme (NCAP) of Central Sector Scheme "Control of Pollution" for the CFY 2024-25.

2. The Grant-in-Aid is subject to the Chapter 9 of the General Financial Rules, 2017 as amended from time to time, read with the Government of India's decision incorporated there under, and any other guidelines which may be issued in this regard:

- i. Full utilisation of funds as per approved allocation under the scheme.
- ii. Payment towards wages/remuneration as well as other contractual obligation should be made through bank account of the recipients.
- iii. Evidence of deposit of GST on the purchase of Goods/Services shall be submitted to the Ministry.
- iv. The Utilisation certificates, Progress report along with Photographs before and after implementation shall be uploaded on PRANA Portal and may be furnished for uploading on the website of the Ministry for public access.
- v. Fixed assets created out of this grant shall not be disposed off without concurrence of this ministry (if any). The equipment should be purchased as per GFR norms.
- vi. A separate bank account shall be maintain for the purpose and account shall be open to inspection by the sanctioning authority and audit, both by the Comptroller and Auditor General of India under the provision of CAG (DPC) act 1971 and internal audit by the Principal Accounts Office of the Ministry.
- vii. Expenditure should not be exceed beyond the approved allocation of funds.

*N. Subrahmanyam*  
 (एन. सुब्रह्मण्यम्)  
 (N. SUBRAHMANYAM)  
 वैज्ञानिक 'E'/Scientist 'E'  
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
 Min. of Environment, Forest and Climate Change  
 भारत सरकार, नई दिल्ली  
 Govt. of India, New Delhi

(महोदय को)  
 (MAYNAMAHA...)  
 (N. Subrahmanyam)  
 वैज्ञानिक 'E' का पद  
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
 भारत सरकार, नई दिल्ली  
 Govt. of India, New Delhi

- viii. Copy of purchase of permanent equipment may be furnished.
- ix. The GFR norms should be followed.
- x. Evaluation and monitoring of the financial and physical progress of the scheme in terms of outcomes and deliverables shall be carried out.
- xi. Details of this sanction has been noted at Serial No. 09 in the register of Grants for the F.Y 2023-24.
- xii. Utilisation of funds are to be under taken in accordance with the guidelines of MoEFCC vide O.M no. Q-16017/41/2019-CPA dated 25.08.2022 as amended from time to time.
- xiii. Any other instruction issued by the Government of India from time to time

3. Central Pollution Control Board as Central Nodal Agency (CNA) shall assign the drawing limits to the concerned State Pollution Control Board (SPCB)/Pollution Control Committee (PCC), as the case may be, for the funds released under this tranche within 3 working days from the date of receipt of funds from MoEF&CC.

4. The State Pollution Control Board (SPCB)/ Pollution Control Committee (PCC) as sub-agency (SA) shall assign the funds to City/Cities as per annexure I within 3 working days from the date of assigning the drawing limits by CPCB.

5. The fund released under the Control of Pollution scheme will be utilised for implementation of City Action Plans as per the guidclines issued by MoEFCC vide O.M no. Q-16017/41/2019-CPA dated 25.08.2022.

6. The expenditure involved will be met from within the Sanctioned Budget Grant of Ministry of Environment, Forest & Climate Change under Demand No. 28 and from the budget head 3435.04.103.22.00.31 – Control of Pollution, Grants-in-aid (General) for the year 2024-25.

7. Since 'Control of Pollution' is a Central Sector Scheme, the payment will be done via the Central Nodal Agency (CNA) of the scheme, i.e., Central Pollution Control Board (CPCB). The Drawing and Disbursing Officer, Ministry of Environment, Forest & Climate Change is hereby authorized to prepare and submit bill for **₹ 5,25,00,000/- (Rupees Five Crore Twenty Five Lakh only)** to Pay and Accounts Officer, Ministry of Environment, Forest & Climate Change, New Delhi to make payment electronically i.e. to The Member Secretary, Central Pollution Control Board, Delhi in the CNA account as per the following details:-

1.	Bank Account Number	532702010010635 Five three two seven zero two zero one zero zero one zero six three five
2.	Account Name	CPCB CNA CP 3643
3.	9 Digit MICR Code	110026069
4.	Beneficiary's Name	Central Pollution Control Board, Union Bank Of India, I. P. Extension Branch, Delhi
5.	IFSC Code No.	UBIN0553271

8. The statement of expenditure/Utilisation Certificate in respect of the above sanction will be furnished by Member Secretary, Central Pollution Control Board to this Ministry after utilising the above grant.

*N. Subrahmanyam*  
 (एन. सुब्रह्मण्यम)  
 (N. SUBRAHMANYAM)  
 वैज्ञानिक 'E'/Scientist 'E'  
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
 Min. of Environment, Forest and Climate Change  
 भारत सरकार, नई दिल्ली  
 Govt. of India, New Delhi

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
 (Ministry of Environment, Forest and Climate Change)  
 भारत सरकार, नई दिल्ली  
 Govt. of India, New Delhi

9. This issues under the powers delegated to Ministries/Departments and with the concurrence of IFD vide Dy. No. 174934/AS&FA dated 05.09.2024.

Yours sincerely,

*N. Subrahmanyam*

(एन. सुब्रह्मण्यम)  
(N. SUBRAHMANYAM)  
विशेषज्ञ 'E' / Scientist 'E'

Additional Director, नदी विकास प्रकल्प मंत्रालय  
Min. of Environment, Forest and Climate Change  
भारत सरकार, नई दिल्ली  
Govt. of India, New Delhi

Copy to:-

1. Director of Audit, Commerce, Works & Misc. II. AGCR Bldg., IP Estate, New Delhi.
2. Principal Accounts Officer, Ministry of Environment, Forest & Climate Change, New Delhi.
3. Cash Section (2 Copies), Ministry of Environment, Forest & Climate Change, New Delhi.
4. The Additional Chief Secretary/Principal Secretary, Urban Development Department, State Govt./UTs Administration
5. The Member Secretary, CPCB, Delhi.
6. Chairman, State Pollution Control Boards/Pollution Control Committees.
7. Municipal Commissioners, Cities given at Annexure-I.
8. PPS to AS(NPG)/IFD/Budget & Account
9. ECR/GF/Spare copies.

*N. Subrahmanyam*

(एन. सुब्रह्मण्यम)  
(N. SUBRAHMANYAM)  
विशेषज्ञ 'E' / Specialist 'E'

Additional Director, नदी विकास प्रकल्प मंत्रालय  
Min. of Environment, Forest and Climate Change  
भारत सरकार, नई दिल्ली  
Govt. of India, New Delhi

(एन. सुब्रह्मण्यम - PPS)  
(N. SUBRAHMANYAM - PPS)  
नदी विकास प्रकल्प मंत्रालय  
Min. of Environment, Forest and Climate Change  
भारत सरकार, नई दिल्ली  
Govt. of India, New Delhi

**Details of disbursement of funds for the F.Y 2024-25**

(Amount in ₹ crore)

Category and Rank	Name of Cities	Name of State	Amount to be released (in ₹ crore)
Category-I (>10 Lakh population)	1 <sup>st</sup> Surat	Gujarat	1.50
	2 <sup>nd</sup> Jabalpur	Madhya Pradesh	1.00
	3 <sup>rd</sup> Agra	Uttar Pradesh	0.50
Category-II (3-10 Lakh population)	1 <sup>st</sup> Firozabad	Uttar Pradesh	0.75
	2 <sup>nd</sup> Amravati	Maharashtra	0.50
	3 <sup>rd</sup> Jhansi	Uttar Pradesh	0.25
Category-III (<3 Lakh population)	1 <sup>st</sup> Raebareli	Uttar Pradesh	0.3750
	2 <sup>nd</sup> Nalgonda	Telangana	0.25
	3 <sup>rd</sup> Nalagarh	Himachal Pradesh	0.1250
<b>Total</b>			<b>5.25</b>

N. Subrahmanyam

(एन. सुब्रह्मण्यम)  
(N. SUBRAHMANYAM)  
शैक्षणिक 'E'/Scientist 'E'  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
Min. of Environment, Forest and Climate Change  
भारत सरकार, नई दिल्ली  
Govt. of India, New Delhi

**CPW-G027(17)/2/2023-CP**  
**Government of India**  
**Ministry of Environment, Forest & Climate Change**  
**(CP Division)**

\*\*\*\*

2<sup>nd</sup> Floor, Jal Wing  
 Indira Paryavaran Bhawan  
 Aliganj, Jor Bagh Road  
 New Delhi-110 003  
 Dated: 18<sup>th</sup> September, 2023

**To**  
**The Pay & Accounts Officer**  
 Ministry of Environment, Forest & Climate Change  
 Indira Paryavaran Bhawan, Jor Bagh  
 New Delhi-110003

**Subject: Sanction of funds to Central Pollution Control Board (CPCB) under the components of Control of Pollution Scheme for FY 2023-24 reg.**

Sir,

The sanction of the President of India is hereby conveyed for the amount of ₹ 686,30,80,000/- (Rupees Six Eighty-Six Crore Thirty Lakh Eighty Thousand Only) towards Grant-in-Aid (General). This sanction includes ₹ 617,05,80,000 (Rupees Six Seventeen Crore Five lakh Eighty Thousand Only) under component 'National Clean Air Programme (NCAP)', ₹ 5,25,00,000/- (Rupees Five Crore Twenty Five Lakh Only) under Ranking of cities, ₹ 4,00,00,000/- (Rupees Four Crore) under Assistance for Abatement of Pollution to Weaker SPCBs/PCCs and ₹ 60,00,00,000/- (Rupees Sixty Crore Only) under the component 'Environment Monitoring Programme' of Control of Pollution Scheme for FY 2023-24.

- (i) The amount of ₹ 617,05,80,000 (Rupees Six Hundred Seventeen Crore Five Lakh Eighty Thousand Only) has been sanctioned under the National Clean Air Programme (NCAP) to various States/Union Territories as per details mentioned in the Annexure-II.
- (ii) The amount of ₹60,00,00,000/- (Rupees Sixty Crore Only) has been sanctioned to the Central Pollution Control Board (CPCB) under the 'Environment Monitoring Programme' component of the Control of Pollution." as per the details mentioned in Annexure-II.
- (iii) The amount of ₹ 5,25,00,000/- (Rupees Five Crore Twenty-Five Lakh Only) is being released to Category-I, Category-II and Category-III cities ranked by the Central Pollution Control Board on the basis of guidelines for Swacch Vayu Sarvekshan under the component National Clean Air Programme (NCAP) of Central Sector Scheme "Control of Pollution" as per the details mentioned in Annexure-II.

*N. Subrahmanyam*

(एन. सुब्रह्मण्यम)  
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 वैज्ञानिक 'डी'/Scientist 'D'  
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
 Min. of Environment, Forest and Climate Change  
 भारत सरकार, नई दिल्ली  
 Govt. of India, New Delhi

- (iv) The total amount of ₹ 4,00,00,000/- (Rupees Four Crore) has been sanctioned to Himachal Pradesh State Pollution Control Board & Puducherry Pollution Control Committee under the component Assistance for Abatement of Pollution to SPCBs/PCCs and to CPCB' of Central Sector Scheme "Control of Pollution' as per the details mentioned in Annexure-II.
2. Out of the sanctioned amount of ₹ 686,30,80,000/- (Rupees Six Eighty-Six Crore Thirty Lakh Eighty Thousand Only), an amount, i.e. ₹ 175,51,45,000/- (Rupees One Seventy Five Crore Fifty One Lakh Forty Five Thousand Only) is hereby released as first tranche as per the details enclosed at Annexure-II.
3. Further release of funds will be done on submission of UCs of minimum 75% of the released amount by the concerned SPCBs/PCCs, as the case may be, in GFR Form-12A.
4. The sanctioned amount of ₹ 686.308 Crore is valid till 31.3.2024. Amount not released against sanctioned amount by 31.3.2024 will not be available for release in FY 2024-25.
5. The Ministry may modify (increase/decrease) the sanctioned amount on the basis of performance of State/UT in respect of utilisation of released funds and overall availability of funds in Control of Pollution Scheme for FY 2023-24.
6. The Grants-in Aid is subject to the Chapter 9 of the General Financial Rules, 2017, as amended from time to time, read with the Government of India's decisions incorporated there-under, and any other guidelines which may be issued in this regard:
- Full utilization of funds as per approved allocation under the scheme.
  - Payment towards wages/remuneration as well as other contractual obligations should be made through bank account of the recipients.
  - Evidence of deposit of GST on the purchase of Goods/Services shall be submitted to the Ministry.
  - The Utilization Certificates, Progress Report along with Photographs before and after implementation shall be uploaded on PRANA portal and may be furnished for uploading on the website of the ministry for public access.
  - The fixed assets created out of this grant shall not be disposed off without concurrence of this Ministry (if any). The equipment should be purchased as per GFR norms.
  - A separate bank account shall be maintained for the purpose and the account shall be open to inspection by the sanctioning authority and audit, both by the Comptroller and Auditor General of India under the provision of CAG (DPC) Act 1971 and internal audit by the Principal Accounts Office of the Ministry.
  - The expenditure should not exceed beyond the approved allocation of funds.
  - Copy of purchase of permanent equipment may be furnished.
  - The GFR norms should be followed.
  - Evaluation and monitoring of the financial and physical progress of the scheme in terms of outcomes and deliverables shall be carried out.

*N. Subrahmanyam*

(**डॉ. सुब्रह्मण्यम**)  
**(N. SUBRAHMANYAM)**  
 वैज्ञानिक 'डी' / Scientist 'D'  
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
 Min. of Environment, Forest and Climate Change  
 भारत सरकार, नई दिल्ली  
 Govt. of India, New Delhi

- xi. Details of this sanction has been Noted at Serial No \_\_\_\_ in the register of Grants for the F.Y 2023-24.
- xii. Utilisation of funds are to be undertaken in accordance with the guidelines issued by the Ministry under respective sub-components.
- xiii. Any other instruction issued by the Government of India from time to time.

**7. The Central Pollution Control Board as Central Nodal Agency (CNA) shall assign the drawing limits to the concerned State Pollution Control Board (SPCB)/Pollution Control Committee (PCC), as the case may be, for the funds released under this tranche within 3 working days from the date of receipt of funds from MoEFCC.**

**8. The State Pollution Control Board (SPCB)/ Pollution Control Committee (PCC) as Sub-agency (SA) shall transfer the funds under this tranche to City/cities as per Annexure-II within 3 working days from the date of assigning the drawing limits by CPCB for funds released under the component of National Clean Air Programme.**

**9. As the conditions mentioned at Clause 7.3 of guidelines of MoEFCC issued vide OM No.Q-16017/41/2019-CPA dated 25.08.2022 are being met at the Ministry level, the funds to cities as per Annexure-II will be released in single instalment.**

10. The funds released under the National Clean Air Programme and Ranking of Cities will be utilised for implementation of City Action Plans as per the guidelines issued by the Ministry, under respective sub-components.

11. The expenditure involved will be met from within the Sanctioned Budget Grant of Ministry of Environment, Forest & Climate Change under Demand No. 28 and from the budget head 3435.04.103.22.00.31- Control of Pollution, Grant-in-aid (General) for the year 2023-24

12. Since 'Control of Pollution' is a Central Sector Scheme, the payment will be done via the Central Nodal Agency (CNA) of the scheme, i.e., Central Pollution Control Board (CPCB). The Drawing and Disbursing Officer, Ministry of Environment, Forest & Climate Change is hereby authorized to prepare and submit bill for. **₹ 175,51,45,000/- (Rupees One Seventy Five Crore Fifty One Lakh Forty Five Thousand Only)** to Pay and Accounts Officer, Ministry of Environment, Forest & Climate Change, New Delhi to make payment electronically i.e. to The Member Secretary, Central Pollution Control Board, Delhi in the CNA account as per the following details:-

1.	Bank Account Number	<b>532702010010635</b> Five three two seven zero zero one zero zero one zero six three five
2.	Account Name	<b>CPCB CNA CP 3643</b>
3.	9 Digit MICR Code	<b>110026069</b>
4.	Beneficiary's Name	Central Pollution Control Board, Union Bank Of India, I. P. Extension Branch, Delhi
5.	IFSC Code No.	<b>UBIN0553271</b>

13. The statement of expenditure/Utilization Certificate in respect of the above sanction will be furnished by Member Secretary, Central Pollution Control Board to this Ministry after utilising the above grant.

*N. Subrahmanyam*  
 (एन. सुब्रह्मण्यम)  
 (N. SUBRAHMANYAM)  
 वैज्ञानिक 'डी' /Scientist 'D'  
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
 Min. of Environment, Forest and Climate Change  
 भारत सरकार, नई दिल्ली  
 Govt. of India, New Delhi

14. This issues under the powers delegated to ministries and departments and with the concurrence of IFD. The details of IFD diary numbers and dates are enclosed in **Annexure I**

Yours sincerely,

*N. Subrahmanyam*  
13/09/23

(एन. सुब्रह्मण्यम)  
(N. SUBRAHMANYAM)  
वैज्ञानिक 'डी' / Scientist 'D'  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
Min. of Environment, Forest and Climate Change  
भारत सरकार, नई दिल्ली  
Govt. of India, New Delhi

Copy to:-

1. Director of Audit, Commerce, Works & Misc. II. AGCR Bldg., IP Estate, New Delhi.
2. Principal Accounts Officer, Ministry of Environment, Forest & Climate Change, New Delhi.
3. Cash Section (2 Copies), Ministry of Environment, Forest & Climate Change, New Delhi.
4. The Additional Chief Secretary/Principal Secretary, Environment Department, State Govt./UTs administration.
5. The Additional Chief Secretary/Principal Secretary, Urban Development Department, State Govt./UTs administration
6. The Member Secretary, CPCB, Delhi.
7. Chairman, Concerned SPCBs/PCCs
8. The Municipal Commissioners, All 82 cities
9. DS(RKT)/ PPS to AS(NPG)/IFD/Budget & Account
10. ECR/GF/Spare copies

*N. Subrahmanyam*  
13/09/23

(एन. सुब्रह्मण्यम)  
(N. SUBRAHMANYAM)  
वैज्ञानिक 'डी' / Scientist 'D'  
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Min. of Environment, Forest and Climate Change  
भारत सरकार, नई दिल्ली  
Govt. of India, New Delhi

## Annexure – I

Details of IFD diary numbers and dates

(Amount in Crore)

Sr. No	SPCBs/PCCs	IFD Diary Number	Date	Sanctioned Amount (90% of Annual Allocation)	Amount being released under 1 <sup>st</sup> tranche (25% of Sanctioned amount)
<b>National Clean Air Programme (NCAP)</b>					
1	Jammu & Kashmir	172288	11.09.2023	54.783	13.69575
2	Madhya Pradesh	172294	13.09.2023	23.148	5.787
3	Nagaland	172295	13.09.2023	5.40	1.35
4	Meghalaya	172353	13.09.2023	2.70	0.675
5	Odisha	172296	13.09.2023	20.223	5.05575
6	Uttarakhand	172306	13.09.2023	29.187	7.29675
7	Punjab	172297	14.09.2023	53.541	13.38525
8	Andhra Pradesh	172207	14.09.2023	49.815	12.45375
9	Assam	172237	14.09.2023	17.64	4.41
10	Bihar	172241	14.09.2023	9.477	2.36925
11	Delhi	187151	14.09.2023	8.937	2.23425
12	Rajasthan	172299	14.09.2023	15.093	3.77325
13	Tamilnadu	172354	14.09.2023	5.445	1.36125
14	Telangana	172300	14.09.2023	4.032	1.008
15	Uttar Pradesh	172301	14.09.2023	180.297	45.07425
16	West Bengal	172164	15.09.2023	39.735	9.93375
17	Maharashtra	172165	15.09.2023	70.083	17.52075
18	Karnataka	172292	15.09.2023	27.522	6.8805
<b>Total (A)</b>				<b>617.058</b>	<b>154.2645</b>

<b>Environment Monitoring Programme</b>					
Sr. No	SPCBs/PCCs	IFD Diary Number	Date	Sanctioned amount	Amount being released under 1 <sup>st</sup> tranche (25% of Sanctioned amount)
19	CPCB	124546	15.09.2023	60.00	15.00
<b>Total (B)</b>				<b>60.00</b>	<b>15.00</b>

N. Subrahmanyam 18/09/23

(एन. सुब्रह्मण्यम)  
(N. SUBRAHMANYAM)  
वैज्ञानिक 'डी' / Scientist 'D'  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
Min. of Environment, Forest and Climate Change  
भारत सरकार, नई दिल्ली  
Govt. of India, New Delhi

Sr. No	SPCBs/PCCs	IFD Diary Number	Date	Sanctioned Amount	Amount being released under the present sanction
<b>National Clean Air Programme (NCAP), Ranking award</b>					
1	Madhya Pradesh	174934	25.08.2023	1.50	1.50
2	Uttar Pradesh			1.50	1.50
3	Maharashtra			1.25	1.25
4	Andhra Pradesh			0.25	0.25
5	Himachal Pradesh			0.625	0.625
6	Odisha			0.1250	0.1250
<b>Total (C)</b>				<b>5.25</b>	<b>5.25</b>

Sr. No	SPCBs/PCCs	IFD Diary Number	Date	Sanctioned Amount	Amount being released under 1 <sup>st</sup> tranche (25% of Sanctioned amount)
<b>Assistance for Abatement of Pollution to Weaker SPCBs/PCCs</b>					
1	Puducherry	201826	28.07.2023	2.00	0.50
2	Himachal Pradesh	203628	31.07.2023	2.00	0.50
<b>Total (D)</b>				<b>4.00</b>	<b>1.00</b>
<b>Total (A+B+C+D)</b>				<b>686.308</b>	<b>175.5145</b>

*N. Subrahmanyam*  
13/09/23

(एन. सुब्रह्मण्यम)  
(N. SUBRAHMANYAM)  
वैज्ञानिक 'डी'/Scientist 'D'  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
Min. of Environment, Forest and Climate Change  
भारत सरकार, नई दिल्ली  
Govt. of India, New Delhi

## Annexure – II

Details of State/UT wise disbursement of funds under NCAP for the FY 2023-24

(Amount in cr.)

State	City	Sanctioned amount	Amount released in previous tranches during FY 2023-24	Amount being released in the present tranche	Total funds released	Grand Total
(I)	(II)	(III)	(IV)	(V)	(IV) + (V)	
Andhra Pradesh	Chittoor	2.470	0	0.61750	0.61750	12.45375
	Srikakulam	0.740	0	0.18500	0.18500	
	Ongole	3.530	0	0.88250	0.88250	
	Eluru	1.170	0	0.29250	0.29250	
	Vizianagaram	1.251	0	0.31275	0.31275	
	Kadapa	5.420	0	1.35500	1.35500	
	Anantapur	5.390	0	1.34750	1.34750	
	Rajahmundry	3.050	0	0.76250	0.76250	
	Kurnool	2.124	0	0.53100	0.53100	
	Nellore	13.090	0	3.27250	3.27250	
	Guntur	11.580	0	2.89500	2.89500	
Assam	Nalbari	2.700	0	0.67500	0.67500	4.41000
	Sibsagar	2.700	0	0.67500	0.67500	
	Silchar	2.700	0	0.67500	0.67500	
	Nagaon	2.700	0	0.67500	0.67500	
	Guwahati	6.840	0	1.71000	1.71000	
Bihar	Gaya	4.717	0	1.17925	1.17925	2.36925

N. Subrahmanyam  
18/09/23

(एन. सुब्रह्मण्यम)  
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वैज्ञानिक 'डी'/Scientist 'D'  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
Min. of Environment, Forest and Climate Change  
भारत सरकार, नई दिल्ली  
Govt. of India, New Delhi

	Muzaffarpur	4.760	0	1.19000	1.19000	
<b>Delhi</b>	Delhi	8.937	0	2.23425	2.23425	<b>2.23425</b>
<b>Jammu and Kashmir</b>	Jammu	8.063	0	2.01575	2.01575	<b>13.69575</b>
	Srinagar	46.720	0	11.68000	11.68000	
<b>Karnataka</b>	Devanagere	7.480	0	1.87000	1.87000	<b>6.88050</b>
	Gulburga	15.173	0	3.79325	3.79325	
	Hubli-Dharwad	4.869	0	1.21725	1.21725	
<b>Madhya Pradesh</b>	Dewas	2.043	0	0.51075	0.51075	<b>5.78700</b>
	Sagar	9.207	0	2.30175	2.30175	
	Ujjain	11.898	0	2.97450	2.97450	
<b>Maharashtra</b>	Jalgaon	2.120	0	0.53000	0.53000	<b>17.52075</b>
	Jalna	1.870	0	0.46750	0.46750	
	Akola	1.900	0	0.47500	0.47500	
	Chandrapur	2.790	0	0.69750	0.69750	
	Latur	8.753	0	2.18825	2.18825	
	Sangli	2.310	0	0.57750	0.57750	
	Kolhapur	13.820	0	3.45500	3.45500	
	Amravati	19.270	0	4.81750	4.81750	
	Solapur	17.250	0	4.31250	4.31250	
<b>Meghalaya</b>	Byrnihat	2.700	0	0.67500	0.67500	<b>0.67500</b>
<b>Nagaland</b>	Kohima	2.700	0	0.67500	0.67500	<b>1.35000</b>
	Dimapur	2.700	0	0.67500	0.67500	
<b>Odisha</b>	Angul	0.450	0	0.11250	0.11250	<b>5.05575</b>

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	Talcher	1.440	0	0.36000	0.36000	
	Kalinga Nagar	1.650	0	0.41250	0.41250	
	Balasore	0.828	0	0.20700	0.20700	
	Rourkela	4.810	0	1.20250	1.20250	
	Cuttack	4.880	0	1.22000	1.22000	
	Bhubneshwar	6.165	0	1.54125	1.54125	
<b>Punjab</b>	Dera Bassi	0.450	0	0.11250	0.11250	<b>13.38525</b>
	Naya Nangal	1.296	0	0.32400	0.32400	
	Gobindgarh	0.738	0	0.18450	0.18450	
	Pathankot/Dera Baba	4.000	0	1.00000	1.00000	
	Khanna	3.640	0	0.91000	0.91000	
	Patiala	12.627	0	3.15675	3.15675	
	Jalandhar	30.790	0	7.69750	7.69750	
<b>Rajasthan</b>	Alwar	10.760	0	2.69000	2.69000	<b>3.77325</b>
	Udaipur	4.333	0	1.08325	1.08325	
<b>Tamil Nadu</b>	Tuticorin	5.445	0	1.36125	1.36125	<b>1.36125</b>
<b>Telangana</b>	Sangareddy	0.450	0	0.11250	0.11250	<b>1.00800</b>
	Nalgonda	3.582	0	0.89550	0.89550	
<b>Uttar Pradesh</b>	Anpara	0.450	0	0.11250	0.11250	<b>45.07425</b>
	Gajraula	0.740	0	0.18500	0.18500	
	Raebareli	8.497	0	2.12425	2.12425	
	Khurja	9.410	0	2.35250	2.35250	
	Jhansi	4.040	0	1.01000	1.01000	
	Firozabad	26.850	0	6.71250	6.71250	

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	Noida	8.940	0	2.23500	2.23500	
	Bareilly	48.220	0	12.05500	12.05500	
	Gorakhpur	29.360	0	7.34000	7.34000	
	Muradabad	43.790	0	10.94750	10.94750	
<b>Uttarakhand</b>	Rishikesh	2.223	0	0.55575	0.55575	<b>7.29675</b>
	Kashipur	1.044	0	0.26100	0.26100	
	Dehradun	25.920	0	6.48000	6.48000	
<b>West Bengal</b>	Haldia	5.855	0	1.46375	1.46375	<b>9.93375</b>
	Durgapur	33.880	0	8.47000	8.47000	
<b>Total</b>		<b>617.058</b>		<b>154.26450</b>	<b>154.26450</b>	<b>154.26450</b>

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**Details of allocation and release of funds under Environment Monitoring Programme under the scheme Control of Pollution for the FY 2023-24**

**(Amount in ₹ crore)**

Name of the Board (I)	Name of the Component (II)	Sanctioned amount (III)	Amount released in previous tranches during 2022-23 (IV)	Amount being released in the present tranche (V)	Total funds released =(IV)+(V)
Central Pollution Control Board (CPCB)	National Water Quality Monitoring Programme (NWMP)	60.0	0	7.00	7.00
	National Ambient Air Quality Monitoring Programme (NAMP)		0	7.00	7.00
	Operation and Maintenance of Continuous Ambient Air Quality Monitoring Stations (CAAQMS) and establishment of new CAAQMS		0	1.00	1.00
	<b>Total</b>	<b>60.0</b>	<b>0</b>	<b>15.00</b>	<b>15.00</b>

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**Details of disbursement of funds for the F.Y 2023-24**

(Amount in ₹ crore)

Category and Rank		Name of Cities	Name of State	Amount to be released (in ₹ crore)
Category-I (>10 Lakh population)	1 <sup>st</sup>	Indore	Madhya Pradesh	1.50
	2 <sup>nd</sup>	Agra	Uttar Pradesh	1.00
	3 <sup>rd</sup>	Thane	Maharashtra	0.50
Category-II (3-10 Lakh population)	1 <sup>st</sup>	Amravati		
	2 <sup>nd</sup>	Moradabad	Uttar Pradesh	0.50
	3 <sup>rd</sup>	Guntur	Andhra Pradesh	0.25
Category-III (<3 Lakh population)	1 <sup>st</sup>	Parwanoo	Himachal Pradesh	0.3750
	2 <sup>nd</sup>	Kalaamb		0.25
	3 <sup>rd</sup>	Angul	Odisha	0.1250
<b>Total</b>				<b>5.25</b>

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**Details of allocation and release of funds under Assistance for Abatement of Pollution to Weaker SPCBs/PCCs**

**(Amount in ₹ crore)**

State	Sanctioned	Amount released in previous tranche during FY 2023-24	Amount released in present tranche	Total funds released
(I)	(II)	(III)	(IV)	= <b>(III)+(IV)</b>
<b>Himachal Pradesh</b>	2.00	0	0.50	<b>0.50</b>
<b>Puduchery</b>	2.00	0	0.50	<b>0.50</b>
<b>Total</b>	<b>4.00</b>	<b>0</b>	<b>1.00</b>	<b>1.00</b>

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